

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2790**

**TO BE ANSWERED ON THE 22ND DECEMBER, 2021/ 01 PAUSHA, 1943 (SAKA)
FORENSIC LABS IN THE COUNTRY**

2790# SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has plans to set up forensic labs in each district of the country;

(b) if so, the details thereof; and

(c) whether there are any plans for making forensic evidence mandatory in offences involving punishment for more than six years, if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): Setting up of new forensic facilities in the country, including at the districts, and enacting criminal law is an ongoing and continuous process which is dependent on gap-analysis and demand assessment and specific requirements in implementation of law by the States/Union Territories. These are also subject to examination by the Ministry of Home Affairs in consultation with all stakeholders. However, as per available information, there are a total of 112 State and Regional Forensic Science Laboratories and 418 Mobile Forensic Units in States/Union Territories.
